Directorate General of Foreign Trade

Udyog Bhawan

DES-V Section

Minutes of NC-V Meeting due for 31.03.2011 but actually held on 07.04.2011

The Meeting No. 53/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) 31.3.2011 but actually held on 07.04.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| SI. | Name of the representatives & their | Department |
|-----|-------------------------------------|----------------|
| No | designation | |
| 1. | Dr. R.A. Lal , Director | R.O, TC, Noida |
| 2. | Sh. J.D.Giri, Nominee, AEPC | AEPC |
| 3. | Shri Nand Lal , Development Officer | DIPP |
| 4. | Sh. Kuldeep Singh, Asstt. Director | MSME |

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER

: 53/84-ALC3/2010 MEETING DATE : 31.03.2011

| Case No.:2/41/84-ALC3/2010 | 1 | Meet No/Date:53/84-ALC3/2010 31.03.2011 | Status: Approved |
|--------------------------------|---|--|------------------|
| HQ File :01/84/050/00279/AM11/ | | Lic.No/Date:0510280331 24.12.2010 | |

Decision: The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| 1 | S. No | Export Item | Export Qty. | Import item | Qty. allowed |
|---|----------|--|----------------|---|--------------|
| | 1 | Ladies Top Made of 100% Rayon Dyed Woven Fabric, GSM 82 +/- 10% Style No.814269) | 17500 Pcs | 100% Rayon Dyed Woven Fabric GSM- 82 +/-(10%) | • |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| | Case No.:9/41/84-ALC3/2010 | | Meet No/Date:53/84-ALC3/2010 31.03.2011 | Status: Deferred | |
|------------|---|---------------------------------|--|------------------------|--|
| $\Big\ _2$ | HQ File :01/84/050/00286/AM11/ | RLA File :02/24/040/00176/AM11/ | Lic.No/Date:0210152795 29.12.2010 | Defer Date: 28.4.2011. | |
| | Decision: The Committee considered the case as per agenda other relevant papers and decided to link the earlier | | | | |

Decision: The Committee considered the case as per agenda other relevant papers and decided to link the earlier relevant file of the applicant firm wherein norms of similar case have been finalized. The case stands deferred for relisting on 28.4.2011.

| | Case No.:5/49/84-ALC3/2010 | Party Name:RICHA & CO | Meet No/Date:53/84-ALC3/2010 31.03.2011 | Status: Deferred |
|---|--------------------------------|---------------------------------|--|------------------------|
| 3 | HQ File :01/84/050/00365/AM11/ | RLA File :05/24/040/00330/AM11/ | Lic.No/Date:0510281536 14.01.2011 | Defer Date: 28.4.2011. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was therefore decided to await comments and defer the case for re-listing on 28.4.2011.

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| Case No.:3/45/84-ALC3/2010 | Party Name:KABADI SHANKARSA & CO., | Meet No/Date:53/84-ALC3/2010 31.03.2011 | Status: Approved |
|--------------------------------|------------------------------------|--|------------------|
| HQ File :01/84/050/00334/AM11/ | | Lic.No/Date:0710076836 20.01.2011 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| | S. | Export Item | Export | Import item | Qty. allowed |
|--------------------|----|-------------------|-----------|----------------------|-------------------|
| | No | | Qty. | | |
| | 1 | Curtain made out | 278100 | (1)100% Polyester | 144128 Sq. Meters |
| $\parallel_4 \mid$ | | of 100% | Sq. Mtrs. | Chenille Fabric GSM | |
| | | Polyester | | 275+/-10% | |
| | | Chenille fabric, | | (2) 100% Polyester | 139542 Sq. Meters |
| | | GSM-275+/-10% | | Rotto Fabric GSM | • |
| | | with lining 100% | | 45+/-10% (for lining | |
| | | Poly Rotto Fabric | | purpose) | |
| | | ,GSM-45 +/-10%) | | (3) Stainless Steel | 242400 (Net + 1% |
| | | , | | Eyelet | wastage) ` |

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| | INTERNATIONAL PVT LTD ., | 31.03.2011 | |
|----------------------------------|--------------------------|--------------------------------------|------------------------------------|
| HQ File :01/84/050/00385/AM11/ | | Lic.No/Date:0710077152 04.02.2011 | Defer Date:28.04.2011 |
| Decision: The Committee consider | | | a limit the position relevant file |

Decision: The Committee considered the case as per agenda other relevant papers and decided to link the earlier relevant file for this export product wherein norms of similar case have been finalized. The case stands deferred for re-listing on 28.4.2011.

| Case No.:6/53/84-ALC3/2010 | 3 | Meet No/Date:53/84-ALC3/2010 31.03.2011 | Status: Approved |
|--------------------------------|---------------------------------|--|------------------|
| HQ File :01/84/050/00382/AM11/ | RLA File :35/24/040/00038/AM11/ | Lic.No/Date:3510032787 21.02.2011 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| 6 | S. | Export Item | Export Qty. | Import item | Qty. allowed |
|---|----|----------------------|-------------|---------------------|--------------|
| | No | | | | |
| | 1 | Polyester/Polyester | 600000 | (1)Polyester | 424200 K.G. |
| | | Corespun Yarn/Sewing | Kgs | Filament Yarn | |
| | | Thread 70/30 | | | |
| | | | | (2)Polyester Staple | 189000 K.G |
| | | | | Fibre | |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.:7/53/84-ALC3/2010 | Party Name:MADURA COATS PRIVATE LIMITED, | Meet No/Date:53/84-ALC3/2010 31.03.2011 | Status: Approved |
|--|--|--|------------------|
| HQ File :01/84/050/00383/AM11/ | RLA File :35/24/040/00039/AM11/ | Lic.No/Date:3510032800 22.02.2011 | |
| Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| S. | Export Item | Export Qty. | Import item | Qty. allowed |
|----|--|----------------|-------------------------------|--------------|
| No | | | | |
| 1 | Polyester/Polyester Corespun Yarn/Sewing Thread 65/35% | 200000 Kgs. | (1)Polyester Filament Yarn | 131300 K.G. |
| | | | (2)Polyester Staple Fibre | 73500 K.G |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:8/5 | | 1 3 | Meet No/Date:53/84-ALC3/2010 31.03.2011 | Status: Approved |
|---------------|--------------------|-----|--|------------------|
| HQ File :01/8 | 34/050/00384/AM11/ | | Lic.No/Date:3510032801 22.02.2011 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. Export Item Export Qty. Import item Qty. allowed

| 1 | Polyester/Polyester | 120000 | (1)Polyester | 66660 K.G. |
|-------|-------------------------------|---------------|---------------|-----------------|
| | Corespun Yarn/Sewing | Kgs. | Filament Yarn | |
| | Thread 55/45% | | | |
| | | | (2)Polyester | 56700 K.G |
| | | | Staple Fibre | |
| The F | R.A. shall be advised to take | e necessary a | <u> </u> | npliance of oth |

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| 9 | Case No.:1/53/84-ALC3/2010 | Party Name: R & R IMPEX PVT. LTD. | Meet No/Date:53/84-ALC3/2010 31.03.2011 | Status: Deferred |
|---|---|-----------------------------------|--|-----------------------|
| | HQ File :01/84/050/00377/AM11/ | RLA File :05/24/040/00423/AM11/ | | Defer Date: 28.4.2011 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was therefore decided to await comments and defer the case for re-listing on 28.4.2011. | | | |

| | Case No.:2/53/84-ALC3/2010 | Party Name: VRIJESH CORPORATION | Meet No/Date:53/84-ALC3/2010 31.03.2011 | Status: Deferred |
|----|--------------------------------|---------------------------------|--|-----------------------|
| 10 | HQ File :01/84/050/00378/AM11/ | RLA File :03/95/040/00907/AM11/ | Lic.No/Date:0310621778 17.03.2011 | Defer Date: 28.4.2011 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was therefore decided to await comments and defer the case for re-listing on 28.4.2011.

| | Case No.:3/53/84-ALC3/2010 | Party Name:GAURAV INTERNATIONAL | Meet No/Date:53/84-ALC3/2010 31.03.2011 | Status: Deferred |
|--|----------------------------|---------------------------------|--|------------------|
|--|----------------------------|---------------------------------|--|------------------|

| 11 | HQ File :01/84/050/00379/AM11/ | RLA File :05/23/040/00329/AM11/ | II . | Defer Date: 28.4.2011 | |
|-------|---|---------------------------------|------|-----------------------|--|
| III . | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was therefore decided to await comments and defer the case for re-listing | | | | |

| | Case No.:4/53/84-ALC3/2010 | , , | Meet No/Date:53/84-ALC3/2010 31.03.2011 | Status: Deferred | |
|----|---|-----|--|-----------------------|--|
| 12 | HQ File :01/84/050/00380/AM11/ | | | Defer Date: 28.4.2011 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was therefore decided to await comments and defer the case for re-listing on 28.4.2011. | | | | |

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| | Case No.:5/53/84-ALC3/2010 | Party Name:GAURAVINTERNATIONAL | Meet No/Date:53/84-ALC3/2010 31.03.2011 | Status: Deferred |
|---|--------------------------------|---------------------------------|--|-----------------------|
| 13 | HQ File :01/84/050/00381/AM11/ | RLA File :05/23/040/00357/AM11/ | II . | Defer Date: 28.4.2011 |
| Decision: The Committee considered the case as not agende clarguith other relevant nanors and | | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was therefore decided to await comments and defer the case for re-listing on 28.4.2011.

(14)

on 28.4.2011.

| Case No.484 | M/s Unitex Exports Chennai |
|-----------------|--|
| NC No.53/AM11 | F.No.01/84/50/330/AM07/DES-V |
| Dated 31.3.2011 | Ratification of input output norms in respect of Advance |

| Authorization No.0410084861 dated 13.10.2006 |
|--|
|--|

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has requested to remove the size-wise specification from Export item. The committee felt that the size-wise specification is required to monitor the requirement of quantity only of inputs for the export item. It was therefore decided to remove the sizewise specification from the export item in this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

| Case No.485 | M/s Unitex Exports Chennai |
|-----------------|--|
| NC No.53/AM11 | F.No.01/84/50/332/AM07/DES-V |
| Dated 31.3.2011 | Ratification of input output norms in respect of Advance |
| | Authorization No.0410084868 dated 13.10.2006 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has requested to remove the size-wise specification from Export item. The committee felt that the size-wise specification is required to monitor the requirement of quantity only of inputs for the export item. It was therefore decided to remove the sizewise specification from the export item in this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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(16)

| Case No.486 | M/s Orient Fashions Exports (India) Pvt. Ltd., New Delhi |
|-----------------|---|
| NC No.53/AM11 | F.No.01/84/50/85/AM11/DES-V |
| Dated 31.3.2011 | Ratification of input output norms in respect of Advance Authorization No. 0510266015 dated 14.6.2010 |

Decision: The Committee considered the case as per agenda alongwith other relevant paper and observed that the applicant has requested to amend the description of import item at Sr. No. 2 & 4 of the import list. The item for which amendment is sought has already been disallowed by the NC earlier. Hence the Committee did not agree to amend the description of import item in respect of export item 2 & 3 against the advance authorization in question.

The firm may be informed accordingly.

(17)

| Case No.487 | Reference received from Jt. DGFT CLA, New Delhi M/s I.T.C. Ltd. New Delhi |
|-----------------|--|
| NC No.53/AM11 | F.No.01/84/162/530/AM11/DES-V |
| Dated 31.3.2011 | Clarification regarding acceptance of change of description of export item in export |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting and observed that import and exports are under SIONs & amendments thereof can be decided by R.A.(in consultation with Policy Division if required). Applicant is advised to approach R.A. concerned.

(18)

| Case No.488 | M/s Marvel Industries Ltd., | | |
|-----------------|--|--|--|
| NC No.53/AM11 | Part F.No.01/87/50/557/AM05/DES-V | | |
| Dated 31.3.2011 | Ratification of input output norms in respect of advance | | |
| | authorization No.0310318227 dated 23.2.2005 | | |

Decision: The Committee considered the case as per agenda along with other relevant paper and observed that the import and export both have been allowed in MT. for the monitoring of fulfillment of export obligation. Since the exports have already taken place prior to NC decision there is no need to change the description in Shipping Bills. However in order to maintain GSM condition, General Note for Textiles Product may be used by R.A.

Firm may be informed accordingly.

(19)

| Case No.488 | M/s Loyal Textiles Mills Ltd., Kovilpatti | | |
|-----------------|--|--|--|
| NC No.53/AM11 | Part F.No.01/84/50/210/AM06/DES-V | | |
| Dated 31.3.2011 | Ratification of input output norms in respect of advance authorization No.3510019164 dated 31.7.2006 | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team (copy enclosed), who visited the unit of the applicant firm as detailed below:-

| Export item | Export Qty. | Import item | Qty. allowed. | | |
|-------------------|-------------|---|---|--|--|
| Mill made | 60000 | (1) Raw Cotton | 1) 60694 Kgs. (with | | |
| Industrial Work | Numbers. | | 26% wastage). | | |
| Wear Made out of | | 2) Vat Dyes. | (2) 722.55 Kg (@ 1.5% | | |
| Dyed Cotton | | | of cotton fabric in the | | |
| Fabrics with | | | export product) | | |
| Flame Resistant | | 3) Flacovan Flame | 3) 19268 kg (@ 400 | | |
| Finish (1) Jacket | | Resistant Chemicals. | gms./ Kgs. of fabric in | | |
| 350GSM 1500 | | the export product) | | | |
| Pcs. (2)Pant 350 | | 4) Ukadan Flame | n Flame (4) 963.40 kgs (@ | | |
| GSM-3000 Pcs, | | Resistant Chemicals. | tant Chemicals. 20Gms /Kgs of fabric in | | |
| (3)Jacket | | the export products) | | | |
| (250GSM- | | 5) Silastal Flame | 5) 963.90 Kg (as | | |
| 5000Pcs. (4) | | Resistant Chemicals. applied for.) | | | |
| Pant (250 GSM) | | 6) Silastan Flame 6) 96.34 kg (as applied | | | |
| -10000 Pcs | | Resistant Chemicals. | for) | | |

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

(20)

| Case No.490 | M/s Loyal Textiles Mills Ltd., Kovilpatti | | |
|-----------------|--|--|--|
| NC No.53/AM11 | Part F.No.01/84/50/198/AM07/DES-V | | |
| Dated 31.3.2011 | Ratification of input output norms in respect of advance | | |
| | authorization No.3510019164 dated 31.7.2006 | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team (copy enclosed), who visited the unit of the applicant firm as detailed below:-

| Export item | Export | Import item | Qty. allowed. | |
|-------------------------|--------|--------------------|-------------------------|--|
| | Qty. | | | |
| Mill made Industrial | 60000 | (1) Raw Cotton | 1) 18535 Kgs. (@1.26 | |
| Work Wear Woven | Pcs | | Kgs./ kg of cotton | |
| Garments made out of | | | content) – as applied | |
| Polyester Cotton | | (2)Polyester | for | |
| blended Dyed Fabrics | | Staple Fibre (1 to | (2)11866.47 kgs(| |
| (Polyester 40% Cotton | | 3 Denier | @1.21 Kgs./Kg of | |
| 60%) with Reflective | | | Polyester content) | |
| Band | | (3)Disperse Dyes | | |
| (1)Jacket -700pcs – net | | | 3)178 Kg (@1.5% of | |
| cont of Fabrics | | | Polyester fabric in the | |
| 17360Sq. | | AM-15 | export product.) | |

| Metre/6163kgs 2)Pant 1700pcs – Net cont of fabrics - 28679Sq. Metre/10181kgs (3) Bibpant – 1500pcs – net cont of Fabric 3450 Sq. Metre /1225kgs (4) Short Coat – 2000pcs – Net cont. of Fabrics - 5400Sq. /1917kgs/ | 4) vat Dyes. 5)Reflective Band – 5 Cm or 6 Cm width | 1 101) |
|---|---|---------|
|---|---|---------|

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

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(21)

| Case No.490 | M/s Lilliput Kidswar Ltd. New Delhi |
|-----------------|--|
| NC No.53/AM11 | Part F.No.01/84/50/134/AM11/DES-V |
| Dated 31.3.2011 | Ratification of input output norms in respect of advance authorization No.0510265960 dated 11.6.2010 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await comments and defer the case for re-listing on 05.05.2011

(22)

| Case No.492 | M/s Gaurav International, Gurgaon | | |
|-----------------|---|--|--|
| NC No.53/AM11 | Part F.No.01/84/50/464/AM05/DES-V | | |
| Dated 31.3.2011 | Ratification of input output norms in respect of advance authorization No.0510144247 dated 30.11.2004 | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case had been decided by NC on the basis of measurement provided by the unit, hence the Norms Committee regretted to revise the quantity of inputs as allowed earlier.

Firm may be informed accordingly.

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(23)

| Case No.493 | M/s Pearl Global Ltd., Gurgaon | | | |
|-----------------|--|--|--|--|
| NC No.53/AM11 | Part F.No.01/84/50/537/AM11/DES-V | | | |
| Dated 31.3.2011 | Ratification of input output norms in respect of advance | | | |
| | authorization No.0510200405 dated 5.3.2007 | | | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/02/2011-12/Hosy.dated 07.04.2011 as detailed below:-

| | Export item | Import item | Qty. allowed | Qty to be accounted |
|---|--|---|--------------|---------------------|
| 1 | Jackets made from 32 ^s /1 combed Cotton | 32 ^s /1 combed Cotton 50D/36F Polyester 16S/1CVC 60/40% French terry knitted fabric, GSM 255±10%. | 48320 Kgs | 40193 Kgs |
| | 50D/36F Polyester 16S/1CVC 60/40% French terry knitted fabric, GSM 255±10%. | 32 ^S /1 combed Cotton; 70 D Spandex @X@ Rib knitted fabric, GSM 260±10%. | 12186.20 Kgs | 11197.40 Kgs |
| | Iabric, GSW 255±10%. | 26 ^s /1 Cotton Combed Jersey Knitted fabric, GSM 160±10%. | 7227 Kgs | 6339 Kgs |
| 2 | Boy's Fleece Hoodie Jackets made from 32 ^s /1 BC05 Cotton Hther Yarn 50D/36F Polyester 16S/1CVC 60/40% French terry knitted fabric, GSM 255±10%. | 32 ^s /1 BC05 Cotton Hther Yarn 50D/36F Polyester 16S/1CVC 60/40% French terry knitted fabric, GSM 255±10%. | 1602 Kgs | 1282 Kgs |
| | | 26 ^s /1 BC05 Cotton Hther Yarn rib 2x2 knitted fabric, GSM 260±10%. | 306 Kgs | 275 Kgs |
| | | 26 ^s /1 BC05 Cotton Combed Jersey Knitted fabric, GSM 160±10%. | 229 Kgs | 193 Kgs |
| | | 32 ^S /1 BC05 Cotton Hther Yarn 50D/36F Polyester 16S/1CVC 60/40% French terry knitted fabric, GSM 255±10%. | 40 Kgs | 36 Kgs |
| 3 | Girls' pre school fleece Hoodie Jackets made from 32 ^{s/1} combed Cotton 50D/36F Polyester 16S/1CVC 60/40% French terry knitted fabric, GSM 255±10%. | 32 ^{s/1} combed Cotton 50D/36F Polyester 16S/1CVC 60/40% French terry knitted fabric, GSM 255±10%. | 15142 Kgs | 12079 Kgs |
| | | 20 ^s 100% Cotton, 2X2 Rib knitted fabric, GSM 260±10%. | 4685Kgs | 4366 Kgs |
| | | 20 ^s /1 Cotton Combed Jersey Knitted fabric, GSM 160±10%. | 2544 Kgs | 2187 Kgs. |
| 4 | Boy's Fleece Hoodie Jackets made from 30 ^s /1 Cotton 50D/48F Polyester 16S/1CVC 40/60 printed fleece knitted fabric, GSM | 30 ^s /1 Cotton 50D/48F Polyester 16S/1CVC 40/60 printed fleece knitted fabric, GSM 250±10%. | 1538 Kgs | 1265 Kgs |
| | | 20 ^s 100% Cotton, 2X2 Rib knitted fabric, GSM 280±10%. | 306 Kgs | 271 Kgs |

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| 250±10%. | 26 ^s /1 Cotton Combed Jersey Knitted fabric, GSM 160±10%. | 191 Kgs | 169 Kgs. |
|----------|--|---------|----------|
| | 30 ^s /1 Cotton 50D/48F Polyester 16S/1CVC 40/60 fleece knitted fabric, GSM 250±10%. | 423 Kgs | 332 Kgs. |

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(24)

| Case No.494 | M/s Pearl Global Ltd., Gurgaon | | |
|-----------------|--|--|--|
| NC No.53/AM11 | Part F.No.01/84/162/337/AM11/DES-V | | |
| Dated 31.3.2011 | Ratification of input output norms in respect of advance | | |
| | authorization No.0510202560 dated 17.4.2007 | | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O.No. 37(5)/01/2011-12/Hosy. /54 dated 7.04.2011 as detailed below:-

| neir O.C | eii 0.0 No. 37(5)/01/2011-12/Hosy. /54 dated 7.04.2011 as detailed below | | | | |
|---|--|--|--------------|---------------------|--|
| S. | Export item | Import item | Qty allowed. | Qty to be accounted | |
| No | | | | | |
| 1 | Girls' Novelty Zip up Fleece Hoodie Jackets made | 75%Cotton 25% Polyester Combed French Terry Knitted fabric, GSM 255±10%. | 9280 Kgs | 7706.40 Kgs | |
| | from 75%Cotton 25% Polyester combed French | 97% Cotton 3% Spandex Combed Rib Knitted fabric, GSM 260±10%. | 2196 Kgs | 1993.40 Kgs | |
| | terry knitted fabric, GSM 255±10%. | 100% Cotton Combed Jersey Knitted fabric, GSM 160±10%. | 1300 Kgs | 1140 Kgs | |
| 2 Men's fleece Pant made from 32 ^{s/1} 60%Cotton combed & | | 32 ^s /1, 60%Cotton combed & Polyester 40% French terry knitted fabric, GSM 255±10%. | 7556 Kgs | 6594 Kgs | |
| | Polyester 40% French terry knitted fabric. GSM | 20 ^s /1 Cotton Combed Jersey Knitted fabric, GSM-175±10%. | 847 Kgs | 721.42 Kgs | |

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| | 255±10%. | | | |
|---|---|---|------------|----------|
| 3 Men's fleece Pant made from 32 ^s /1 B50 Hther Yarn 60% Cotton combed & Polyester 40% French terry knitted fabric, GSM 255±10%. | 32 ^s /1 B50 Hther Yarn 60% Cotton combed & Polyester 40% French terry knitted fabric, GSM 255±10%. | 10051 Kgs | 8769 Kgs | |
| | 20 ^s /1 B50 Hther Yarn Jersey Knitted fabric, GSM 175±10%. | 1127 Kgs | 956.32 Kgs | |
| | 20 ^s /1 Cotton Combed Jersey Knitted fabric, GSM 175±10%. | 350 Kgs | 305 Kgs. | |
| 4 Men's fleece Pant made from 32 ^s /1 B08 Hther Yarn ⁶⁰ % Cotton combed & Polyester 40% French terry knitted fabric, GSM 255±10%. | 32 ^s /1 B50 Hther Yarn 60% Cotton combed & Polyester 40% French terry knitted fabric, GSM 255±10%. | 7556 Kgs | 6594 Kgs | |
| | 20 ^s /1 B08 Hther Yarn Jersey Knitted fabric, GSM 175±10%. | 847 Kgs | 721.42 Kgs | |
| | fabric, GSM | 20 ^s /1 Cotton Combed Jersey Knitted fabric, GSM 175±10%. | 340 Kgs | 296 Kgs. |

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| Case No.495 | M/s Fenner Conveyor Belting Pvt. Ltd., | | |
|-----------------|--|--|--|
| NC No.53/AM11 | Part F.No.01/84/162/.473/AM11/DES-V | | |
| Dated 31.3.2011 | Ratification of input output norms in respect of advance | | |
| | authorization No.3510032522 dated 21.1.2011 | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| S. | Export Item | Export Qty. | Import item | Qty. allowed |
|----|---------------------------------------|---------------|----------------------------------|--------------|
| No | | | | |
| 1 | Conveyor Belt of Textile Material not | 54625 kgs. | Polyester Filament Yarn 1000D | 43462 kgs |
| | impregnated or coated | rys. | High Tenacity | |
| | conveyor Belt of Textiles | | Polyester yarn of | |
| | material not impregnated or coated | | 1000D | |
| | made out of Polyester | | | |
| | Filament Yarn 1000D- | | | |

| 41790 kgs cotton yarn | |
|-----------------------|--|
| Net content of cotton | |
| yarn 12835 kgs | |

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.496 | M/s Loyal Textiles Mills Ltd., Kovilpatti | | |
|-----------------|--|--|--|
| NC No.53/AM11 | F.No.01/84/50/176/AM09/DES-V | | |
| Dated 31.3.2011 | Re-fixation of input output norms for import of dyes and | | |
| | chemicals for export of technical garments. | | |

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that M/s Loyal Textiles, M/s JCT Ltd, M/s Arvind products Ltd. and M/s A. S. Marimuthu Ltd. have requested to amend the existing stipulation of 14% restriction of FOB value of Dyes & Chemicals against their import on account of their use of specialty Chemicals. It was also observed that the request is also recommended by TEXPROCIL (The Cotton Textiles Export Promotion Council), Mumbai. The General Note for Textiles, Para No. 5, stipulates the import of Dyes & Chemicals up to the FOB value of the total export item. The Committee felt that this condition was imposed to control the excess import of Dyes & Chemicals more than that of actual requirement. However, it was observed that the units M/s Loyal Textiles, M/s JCT Ltd, M/s Arvind products Ltd. and M/s A S Marimuthu Ltd. and others are manufacturers and exporters of FR (Fire Retardant) treated Cotton fabrics/products. FR and associated Chemicals used in manufacturing of such products are very expensive and the consumption of these Chemicals is also very high as compared to normal Chemicals used for normal processed products. The products treated with such specializing Chemicals are demand specific, requiring certain specified

standards. In order to meet such quality standards/parameters, requirement of such Chemicals and other additives is quite high. The Committee also perused the recommendations of DC (MSME) conveyed vide their U.O dated 25.03.2011 and observed that as per data submitted by M/s Loyal Textiles, the CIF value of FR comes to 27.96% of FOB value, for M/s JCT Ltd., the same is 26.26% and for M/s Arvind Product Ltd., the same comes to 30.48%. Thus, taking average value of these three units, the limit comes to 28%. The Committee felt that earlier ceiling of 14% is inclusive of normal Chemicals used alongwith Dyes for processing of textile products, hence, this ceiling upto 26% is justified. The Committee also felt that in addition to the above specialty product(FR treated), there is another specialty product in demand and the same are for Water, Oil and Stain repellant textile products requiring expensive specialty Chemicals in higher quantity and for which also, the existing ceiling of 14% is required to be enhanced to 26% i.e additional 12%. Accordingly, the Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to recommend for enhancing the existing ceiling of 14% to 26% in the General Note for Textiles, Para No. 5.

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It was therefore decided to amend the existing General Note for Textiles, Para No. 5 as detailed below:-

"Wherever import of dyes is permitted, the same will be restricted to 12% of FOB value within the overall CIF value of the licence. Wherever, import of dyes and chemicals has been permitted, the same will be restricted to 14% of FOB value within the overall CIF value of the licence except in respect of J.28 where the same will be restricted to 16% of FOB value within the overall CIF value of the licence. For specialty textile products like Fire Retardant textile product as well as for Water, Oil and Stain repellant textile products, the same will be restricted to 26% of FOB value within the overall CIF value of the licence.

On the above lines, Committee decided that a suitable Public Notice may be issued for incorporation/amendment in the existing General Note for Textiles, Para No. 5 with the approval of DGFT.

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